

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 5988/2014

NAGAR NIGAM LUCKNOW

Appellant(s)

VERSUS

SMT. KRISHNA DEVI & ORS.

Respondent(s)

(ONLY IA No.74797/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.74798/2017-EXEMPTION FROM FILING O.T. and ***IA No.77885/2017-APPROPRIATE ORDERS/DIRECTIONS** and IA No.77887/2017-EXEMPTION FROM FILING O.T.)

Date : 24-09-2018 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Appellant(s) Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Yash Pal Dhingra, AOR

For Respondent(s) Mr. Kamini Jaiswal, AOR
Ms. Rani Mishra, Adv.
Mr. Jatinder Pal Singh, Adv.

Mr. Amit Pawan, AOR

UPON hearing the counsel the Court made the following

O R D E R

A Demarcation Report of pond lands comprised in Khasra No. 1 measuring 5.921 hectares situated in Village Farrukhabad Chillawan, Tehsil Sarojini Nagar, District Lucknow has been placed on record. The Report shows that there are 15 encroachments.

It may be noted that the respondents have filed an objection

to the Demarcation Report.

Notwithstanding the above, we direct Nagar Nigam at Lucknow to

construct a boundary wall / fence in respect of these 15 encroachers for the time being, so that there is no further encroachment.

The boundary wall / fence be constructed within four weeks from today.

List the matter after six weeks.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
ASSISTANT REGISTRAR